

The

Kolkata **Gazette**
सत्यमेव जयते
Extraordinary
Published by Authority

AGRAHAYANA 21]

SATURDAY, DECEMBER 12, 2015

[SAKA 1937

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1528-L.—12th December, 2015.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 38 of 2015

**THE WEST BENGAL ADVOCATES WELFARE FUND
(AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the West Bengal Advocates Welfare Fund Act, 1991.

WHEREAS it is expedient to amend the West Bengal Advocates Welfare Fund Act, 1991, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIII of 1991.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the West Bengal Advocates Welfare Fund (Amendment) Act, 2015.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Advocates Welfare Fund
(Amendment) Bill, 2015.*

(Clauses 2-4.)

Amendment of long title and preamble in West Ben. Act XIII of 1991.

2. In the West Bengal Advocates Welfare Fund Act, 2015 (hereinafter referred to as the principal Act),—

- (a) in the long title, for the words “advocates practising in West Bengal”, the words “advocates practising in West Bengal and in the Andaman and Nicobar Islands” shall be substituted;
- (b) in the preamble, for the words “advocates practising in West Bengal”, the words “advocates practising in West Bengal and in the Andaman and Nicobar Islands” shall be substituted.

Amendment of section 2.

3. In section 2 of the principal Act, in clause (b), for the words “to practise, in West Bengal,”, the words “to practise, in West Bengal and in the Andaman and Nicobar Islands,” shall be substituted.

Amendment of section 23.

4. In section 23 of the principal Act:—

- (1) in the proviso to sub-section (1), for the words “an additional amount of rupees two hundred and fifty”, the words “an additional amount of rupees five hundred” shall be substituted;
- (2) in sub-section (5), for the words “at the rate of rupees one thousand for each year of practice”, the words “at the rate of rupees two thousand for each year of practice” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Advocates Welfare Fund Act, 1991, by way of—

- (a) substituting the words “advocates practising in West Bengal” in long title, preamble and clause (b) of section 2, by the words “advocates practising in West Bengal and in the Andaman and Nicobar Islands”, in order to provide welfare of the advocates enrolled as such under the Bar Council of West Bengal and practising in the Andaman and Nicobar Islands;
- (b) substituting the words “an additional amount of rupees two hundred and fifty”, by the words “an additional amount of rupees five hundred” in the proviso to sub-section (1) of section 23, to enhance the payment from the West Bengal Advocates Welfare Fund;
- (c) substituting the words “at the rate of rupees one thousand for each year of practice”, by the words “at the rate of rupees two thousand for each year of practice” in sub-section (5) of section 23, to enhance the payment from the West Bengal Advocates Welfare Fund for each year of practice.

2. The Bill has been framed with the above objects in view.

KOLKATA,

The 11th December, 2015.

CHANDRIMA BHATTACHARYA,

Member-in-Charge.

*The West Bengal Advocates Welfare Fund
(Amendment) Bill, 2015.*

FINANCIAL MEMORANDUM.

This Bill involves financial implication of an amount more or less rupees eight lakhs *per annum* and the Finance Department has agreed to provide necessary budgetary allocation.

KOLKATA,
The 11th December, 2015.

CHANDRIMA BHATTACHARYA,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*